

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
Court No.5**

Customs Appeal No. 87784 of 2024

(Arising out of Order-in-Original No. 41/2024-25 dated 30.10.2024 passed by the Principal Commissioner of Customs (General) Mumbai)

Jai International

B-403, Hermes Atrium,
Plot No.57, Sector 15,
CBD Belapur,
Navi Mumbai 400 614.

Appellant

Vs.

Commissioner of Customs (General), Mumbai Respondent

2nd Floor, New Customs House,
Ballard Estate, Mumbai 400 001.

Appearance:

Shri Ashok Jaiswar, Partner, for the Appellant
Shri C.S. Vinod, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 31.07.2025
Date of Decision: 31.07.2025

FINAL ORDER No. 86190/2025

PER: BENCH

Mr. Ashok Jaiswar, partner of the appellant, requests for withdrawal of this appeal as cause of action has expired in view of final order passed under Regulation 16 of Customs Brokers Licensing Regulations, 2018. He also informs that the Advocate is sick and not able to appear today.

2. Learned AR is present.

3. Taking note of the submission, the withdrawal request is accepted and the appeal is dismissed as withdrawn.

(Dictated in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

tvu